

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.326
CP-167/ND/2020

IN THE MATTER OF:

Sudhir Gupta & Anr

.... **APPLICANT/PETITIONER**

Vs.

Edward Keventer (Successors) Private Limited **RESPONDENT**

Sec. 213

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Vivek Kumar, Adv. Jayant Upadhyay
For the Respondent : Mr. Kartik Nayar, Ms. Meghna Mishra, Mr. Varun Kumar, Ms. Pallavi Chopra, Mr. Tarun Mehta and Ms. Palak Sharma, Advocates for Respondent No. 1 to 6
Adv. Palash Moolchandani i/b. Argus Partners on behalf of Respondent No. 7

ORDER

Mr. Jayant Upadhyay, Proxy Counsel appearing on behalf of the Petitioners seeks an adjournment. Ld. Counsel appears for Respondent No.1 to 6. Ld. Counsel appears for Respondent No. 7. No one has appeared on behalf of the Respondent No. 8

Pursuant to the order dated passed on 08.12.2020, written submissions have been filed by Respondent No.1 and Respondent No.7 Respondent No.8 has not filed any written submissions.

List for arguments on maintainability **on 27.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Prakash Dubey

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)